

ITEM NO.34

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No.1404/2023

SUKANYA SHANTHA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(With IA No.263237/2023-PERMISSION TO FILE ADDITIONAL DOCUMENTS/  
FACTS/ANNEXURES)

Date : 10-07-2024 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Dr. S. Muralidhar, Sr. Adv.  
Mr. Prasanna S., AOR  
Ms. Disha Wadekar, Adv.  
Ms. Apoorva Singh, Adv.  
Mr. M. A. Karthik, Adv.  
Mr. Maitreya Subramaniam, Adv.  
Ms. Pallak Bhagat, Adv.

For Respondent(s) Ms. Aishwarya Bhati, ASG  
Mr. Mani Munjal, Adv.  
Mr. Ashok Panigrahi, Adv.  
Mr. B.K. Satija, Adv.  
Mr. Rajat Nair, Adv.  
Mr. Arvind Kumar Sharma, AOR  
  
Mr. Pradeep Misra, AOR

Mr. Daleep Dhyani, Adv.  
Ms. Aarohi Bhalla, Adv.

Mr. Himanshu Chakravarty, Adv.  
Ms. Astha Sharma, AOR  
Ms. Ripul Swati Kumari, Adv.

Mr. Mahfooz Ahsan Nazki, AOR

Mr. Subhasish Mohanty, AOR

Mr. Tapeshe Kumar Singh, Sr. AAG  
Mr. Vishnu Sharma, Adv.  
Ms. Madhusmita Bora, AOR  
Mr. Pawan Kishore Singh, Adv.  
Mr. Dipankar Singh, Adv.

Dr. Ravindra Chingale, Adv.  
Mr. Siddharth Dharmadhikari, Adv.  
Mr. Aaditya Aniruddha Pande, AOR  
Mr. Bharat Bagla, Adv.  
Mr. Sourav Singh, Adv.  
Mr. Aditya Krishna, Adv.  
Ms. Preet S. Phanse, Adv.  
Mr. Adarsh Dubey, Adv.

Mr. D.L. Chidananda, AOR  
Mr. Ishan Roy Chowdhury, Adv.

Mr. Anuj Saxena, Adv.  
Mr. Durgesh Ramchandra Gupta, AOR  
Mr. Anuj Ruhela, Adv.  
Mr. Shubham Sagar, Adv.  
Mrs. Payal Gaikwad, Adv.  
Mr. Prakash Sharma, Adv.  
Mr. Pratham Arora, Adv.

Ms. Perna Singh, Adv.  
Mr. Guntur Pramod Kumar, Adv.  
Mr. Keshav Singh, Adv.

Mr. Sabarish Subramanian, AOR

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 IA No 23435 of 2024 for intervention stands allowed.
- 2 We have heard Dr S Muralidhar, senior counsel for the petitioner along with Ms Disha Wadekar, counsel and Mr Anuj Saxena, counsel for the intervenor. Besides Ms Aishwarya Bhati, learned Additional Solicitor General for the Union of India, we have heard Mr Tapeshe Kumar Singh, senior counsel for the State of Jharkhand, Mr Pradeep Misra, counsel for the State of Uttar Pradesh, Mr Himanshu Chakravarty, counsel for the State of West Bengal, Dr Ravindra Chingale, counsel for the State of Maharashtra, Mr Shubasish Mohanty, counsel for the State of Orissa, Mr D L Chidananda, counsel for the State of Karnataka, Mr Mahfooz Ahsan Nazki, counsel for the State of Andhra Pradesh and Mr Sabarish Subramanian, counsel for the State of Tamil Nadu. These are the States who have appeared before this Court.
- 3 Arguments concluded.
- 4 Judgment reserved.
- 5 Counsel for the parties shall file their brief notes of submission not exceeding five pages each by 5 pm on 12 July 2024, which shall also be emailed to [cmvc.dyc@gmail.com](mailto:cmvc.dyc@gmail.com).

**(CHETAN KUMAR)**  
**A.R. -cum-P.S.**

**(SAROJ KUMARI GAUR)**  
**Assistant Registrar**